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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.844 of 2012
Cuttack this the 22nd day of November, 2012

CORAM
HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

Jadu,
Aged about 65 years,
S/o. Late Narayan,
Retired Tech Gr.III
O/o.Deputy CE/Con/ECoRly,
Khurda,
Resident of At-Dandaghati,
Po.Saragadamakundapur,
Via-Jenapur,
Dist. Jajpur,
Odisha.

...Applicant
By the Advocates: M/s.N.R.Routray,S.Mishra,T.K.Choudhury

-Versus-

Union of India represented through

1. The General Manager,
E.Co.Rly,
E.Co.R Sadan,
Chandrasekharpur,
Bhubaneswar,
Dist. Khurda.
2. Chief Administrative Officer (Con.),
East Coast Railway,
Rail Vihar,
Chandrasekharpur,
Bhubaneswar,
Dist. Khurda.
3. Senior Personnel Officer,
Con/Co.Ord,
East Coast Rly,
Rail Vihar,
Chandrasekharpur,
Bhubaneswar,
Dist. Khurd.

Jadu

4. Dy.Chief Engineer/Con.
E.Co.Rly,
Khurda,
At present Qr.No.55,
Rail Vihar,
Chandrasekharpur,
Bhubaneswar,
Dist. Khurda.

5. FA & CAO/Con.,
E.Co.Rly,
Railway Vihar,
Chandrasekharpur,
Bhubaneswar,
Dist. Khurda.

.... Respondents

By the Advocates: Mr.T.Rath

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL):

Without expressing any opinion on the merit of the matter and as agreed to by Learned Counsel for the Applicant, after hearing Mr. N.R.Routray, Learned Counsel for the Applicant and Mr.T.Rath, Learned Standing Counsel for the Respondent-Railway, this Original Application is disposed of at this admission stage with direction to the Respondent No.3 (with whom the representation of the applicant at Annexure-A/3 is stated to be pending) to consider and dispose of the representations at Annexure-A/3 by way of a reasoned/speaking order (keeping in mind the order dated 30.07.2012 in OA No.561 of 2012 (**Madan –Vrs-Union of India and others**), within a period of three months from the date of receipt of copy of this order and communicate the said decision to the Applicant within

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another period of seven days thereafter. There shall be no order as to costs.

2. Copy of this order along with OA be sent to Respondent No.3 at the cost of the Applicant, for which Learned Counsel for the Applicant undertakes to deposit the postal requisite within two days hence.


(A.K. Patnaik)
Member (Judl.)